

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO.294 of 2016**

**Dated: 15<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J.Kapoor, Technical Member**

**In the matter of :**

**Sakthi Sugars Ltd. & Anr.**

**...Appellant(s)**

**Vs.**

**Tamilnadu Electricity Board/TANGEDCO & Anr.**

**...Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Anand K.Ganesan  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s)

:

Mr. Vallinayagam for R.1

**ORDER**

***Admit.*** Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 02.02.2017. Dasti, in addition, is permitted.

List the matter on **02.02.2017**. In the meantime, learned counsel for the respondents may file reply on or before 13.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 30.01.2017 after serving copy on the other side.

**(I.J.Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**